

ITEM NO.56

COURT NO.10

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 9790-9791/2019

(Arising out of impugned final judgment and order dated 12-09-2019 in A482 No. 37761/2016 12-09-2019 in A482 No. 39280/2016 passed by the High Court Of Judicature At Allahabad)

CHHAYA RAI SINGHANI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.163196/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.163193/2019-EXEMPTION FROM FILING O.T. and IA No.163198/2019-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 25-10-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Mr. S.D. Singh, Adv.
Ms. Bharti Tyagi, AOR
Mr. Ram Kripal Singh, Adv.
Mr. Jitender Singh, Adv.
Mr. Mehul Khare, Adv.
Ms. Shweta Singh, Adv.
Ms. Meenu Singh, Adv.

For Respondent(s) Mr. Shahbaaz Jameel, Adv.
Mr. Kausar Raza Faridi, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable in four weeks.

Mr. Shahbaaz Jameel learned counsel appears on behalf of Mr. Kausar Raza Faridi, AOR for Respondent No.2. Vakalatnama be filed within one week.

In addition, liberty is granted to serve the
Advocate-on-Record appearing for the State.

(GEETA AHUJA)
COURT MASTER (SH)

(SUNIL KUMAR RAJVANSHI)
BRANCH OFFICER